

Rep. by Act 52 of 1964, S. 2 & Sch. I (w.e.f. 29.12.64)

THE INDIAN STANDARDS INSTITUTION (CERTIFICATION MARKS) AMENDMENT ACT, 1961

NO. 44 OF 1961

[30th November, 1961]

An Act further to amend the Indian Standards Institution (Certification Marks) Act, 1952.

BE it enacted by Parliament in the Twelfth Year of the Republic of India as follows:—

1. This Act may be called the Indian Standards Institution (Certification Marks) Amendment Act, 1961. Short title.

2. In section 1 of the Indian Standards Institution (Certification Marks) Act, 1952 (hereinafter referred to as the principal Act), in sub-section (2), the words "except the State of Jammu and Kashmir" shall be omitted. Amendment of section 1.

3. In section 2 of the principal Act, in clause (c), the following words, brackets, letters and figure shall be inserted at the end, namely:— Amendment of section 2.

"and includes any standard recognised by the Institution under clause (aa) of section 3."

4. In section 3 of the principal Act, after clause (a), the following clause shall be inserted, namely:— Amendment of section 3.

"(aa) recognise as an Indian Standard, in such manner as may be prescribed, any standard established by any other Institution in India or elsewhere, in relation to any article or process;"

5. In section 8 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:— Amendment of section 8.

45 of 1860. "(4) Every Inspector shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code."

6. In section 20 of the principal Act,— Amendment of section 20.
(a) in sub-section (2), after clause (a), the following clause shall be inserted, namely:—

"(aa) the procedure and manner in which any standard established by any institution other than the Indian Standards

Rep. by Act 52 of 1964.

482

Indian Standards Institution [ACT 44 OF 1961]
(Certification Marks) Amendment

Institution in India or elsewhere, in relation to any article or process, may be recognised;"

(b) after sub-section (3), the following sub-section shall be inserted, namely:—

"(4) Every rule made under this Act shall be laid as soon as may be after it is made before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

Amendment of section 21. 7. In section 21 of the principal Act, in sub-section (2), for the word, brackets and letter "clauses (a)" the word, brackets and letters "clauses (a), (aa)" shall be substituted.